

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

(IB)-220(ND)/2017

IN THE MATTER OF:

M/s. Explo Media (P) Limited

.....PETITIONER

Vs.

M/s. Ambience (P) Limited

.... RESPONDENT

SECTION :

Under Section 9 of IBC Code 2016

Order delivered on 21.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/applicant : Mr. Avadh Kaushik, Advocate


For the Respondent : -

ORDER

Learned Counsel for the petitioner is present. From the perusal of the file/records, it is seen that the petitioner has failed to produce the certificate from Bankers as required under Section 9 (3) (c) and the affidavit in relation to notice of dispute, if any received. For this purpose, a week's time is granted to meet with these compliances as well as such other compliances which are required to be complied mandatorily.

The petitioner is also directed to issue a notice to the registered office of the Corporate Debtor in relation to the next date of hearing and in case of failure to proceed with the matter in its absence by this Tribunal.

Post the matter on 02.8.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
21.7.2017